Central Administrative Tribunal Principal Bench: New Delhi

C.P. No. 453/2002 In

O.A. No. 280/2002

M.A. No. 2648/2002

M.A. No. 2649/2002

This the 28th day of November, 2002

Hon'ble Shri Justice V.S. Aggarwal, Chairman Hon'ble Shri V.K. Majotra, Member (A)

- 1.Shri Chaman Singh S/o Shri Ganga Saran
- 2.Shri Raj S/o Shri Ram Swarup
- 3.Shri Narinder Kumar S/o Shri Kartar Singh
- 4.Shri Shiv Kant Sharma S/o Shri Madan Mohan Sharma
- 5.Shri Dulichand S/o Shri Sujan Singh
- 6.Shri Akash Sharma, S/o Shri Mohan Lal Sharma
- 7.Shri Naresh Kumar S/o Shri Rama Nand
- 8_Shri Shriniwas S/o Shri Tej Ram
- 9.Shri Manoj Chand S/o Shri Ganga Prasad
- 10.Shri Pooran Singh S/o Shri Bhoorey Lal
- 11.Shri Om Prakash S/o Shri Phool Singh
- 12.Shri Nand Ram S/o Shri Bahadur Ram,
- 13.Shri Naresh Kumar S/o Shri Budh Prakash
- 14.Shri Shyambir Singh S/o Shri Jeet Singh
- 15.Shri Sanjay S/o Shri Durga Singh

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(By Advocate: Shri V.P.S.Tyagi)

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- Shri G.C. Bhandari, IDAS
 The Controller General of Defence Accounts
 West Block-V, R.K.Puram
 New Delhi
- 2. Shri D.N.Malhotra DY.CDA (AN) in the office of CDA (Army)
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.... Respondents

(By Advocate: Shri B.S.Jain)

ORDER (Oral)

By Hon'ble Justice V.S.Aggarwal, Chairman.

On behalf of respondents it has been stated that the direction given by this Tribunal would be complied with and only some time should be granted to do so. Learned counsel for respondents prays for time till 31.3.2003. Applicant's counsel in this regard has no objection.

2. Keeping in view what has been recorded above, time is granted to comply with the directions of this Tribunal till 31.3.2003. The above said applications are accordingly disposed of. Rule is discharged.

(V.K. Majotra) Member (A)

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(V.S. Aggarwal) Chairman

cc.